

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 107/MP/2021 with IA No. 36/2021**

- Subject:** Petition under Section 79(1)(c), Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.9.2018.
- Date of Hearing:** 30.8.2023
- Coram:** Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner:** AP Avikiran Solar India Private Limited (AS IPL)
- Respondents:** Madhya Pradesh Power Management Company Ltd.  
& 10 Others
- Parties present:** Shri Saahil Kaul, Advocate, ASIPL  
Shri Ashwin Ramadhan, Advocate, ASIPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner sought leave of the Commission to amend the present petition by filing an amendment application to bring on record the developments subsequent to the filing of the petition, which was allowed by the Commission.

2. In response to a query of the Commission, the learned counsel for the CTUIL submitted that the tariff in respect of the associated transmission assets under "System Strengthening Scheme at Tuticorin-II and Bhuj PS" was approved by the Commission vide order dated 30.6.2023 in Petition No. 110/TT/2022 and accordingly, the CTUIL will raise bills within a fortnight.



3. After hearing the parties, the Commission directed the Petitioner to file an amendment application by 18.9.2023 with an advance copy to the Respondents, including the CTUIL, and the Respondents to file a reply to the amendment application by 3.10.2023 and the Petitioner to file the rejoinder, if any, by 18.10.2023.

4. The matter will be listed for further hearing on 20.10.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

